

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SPENTA ENCLAVE PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Spenta Enclave Private Limited
2.	Date of incorporation of corporate debtor	17 <sup>th</sup> October, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209MH2013PTC249304
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Reg. Office:</b> Altavista Sales Building, Near Lal Dongar, CTS No. 343 Chembur Mumbai City MH 400071 IN. Website: <a href="http://www.spentacorporation.com">www.spentacorporation.com</a>  <b>Corporate Office:</b> Spenta Corporation, 3rd floor, 304/305 Raheja Chambers, Free Press journal Road, 213, Nariman Point, Mumbai 400021
6.	Insolvency commencement date in respect of corporate debtor	24.03.2023 date of pronouncement of Order by Hon'ble NCLT, Mumbai (The said Hon'ble NCLT order was received on 28-03-2023)
7.	Estimated date of closure of insolvency resolution process	20.09.2023; being 180 <sup>th</sup> day from Insolvency Commencement Date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pranav Damania Regn. No. IBBI/IPA-001/IP-P00079/2017-18/10164 Validation of Authorization of Assignment: 23. 12. 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg.Address: 407, Sanjar Enclave, Opposite PVR Milap Cinema, S.V. Road, Kandivali (West), Mumbai-400067 Reg. Email Id: <a href="mailto:pranav@winadvisors.co.in">pranav@winadvisors.co.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in Point No. 9 Process Specific Email Id: <a href="mailto:spentaenclavecirp@gmail.com">spentaenclavecirp@gmail.com</a>
11.	Last date for submission of claims	11.04. 2023; being the 14th day from the date of receipt of Order.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class- Allotees under Real Estate Projects
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class – Real Estate Allottee	1. Mr. Atul Naik (Reg No. IBBI/IPA-003/ICAI-N-0385/2021-2022/14011) 2. Mr. Devang Thakkar ( Reg No. IBBI/IPA-002/IP-N01024/2020-2021/13288) 3. Mr. Modilal Pamecha (Reg No. IBBI/IPA-001/IP-P01231/2018-2019/12127)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> Physical Address same as Point No. 9  b. The Profiles of the Authorised Representatives detailed in Point No. 13 above are available at: Link: <a href="https://drive.google.com/drive/u/2/my-drive">https://drive.google.com/drive/u/2/my-drive</a> Physical Address same as Point No. 9

- Notice is hereby given that the National Company Law Tribunal (Mumbai Bench - IV) has ordered the commencement of a corporate insolvency resolution process of Spenta Enclave Private Limited vide order no. CP (IB) / 389/ MB-IV/ 2022 dated March 24, 2023.
- The creditors of Spenta Enclave Private Limited, are hereby called upon to submit their claims with proof on or before 11-04-2023 to the interim resolution professional at the address mentioned against entry No. 10.

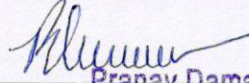
**For Spenta Enclave Pvt Ltd**



**Pranav Damania**  
Interim Resolution Professional

- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Real Estate Allottees] in Form CA.
- **Submission of false or misleading proofs of claim shall attract penalties.**

**For Spenta Enclave Pvt Ltd**



**Pranav Damania**

**Interim Resolution Professional**

Mr. Pranav Damania

Interim Resolution Professional

Reg No: IBBI/IPA-001/IP-P00079/2017-18/10164

In the matter of Spenta Enclave Private Limited

Authorization for Assignment ("AFA"):

AFA No.: AA1/10164/02/231223/105289

AFA Validity: December 23<sup>rd</sup>, 2023

Date: March 30<sup>th</sup>, 2023

Place: Mumbai